

CoicipJaint against corruption in the import o palmoliv_e Oil

1886. SHRI JAGDISH PRASAD
MATHUR: SHRI HARI
SHANKAR BHABHRA:

IWU the Minister of COMMKRCB he pleased to state:

(a) "whether ?t is a fact that a Member of Parliament lodged a written complain with Government regarding massi/e corruption in the import of Palmolive Oil few months ago; and

(b) If so, what are the details in this regard and what steps have been taken on the sad complaint?

THE DEPUTE MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA : (a) and (b) Information is being collected and will be laid on the Table of the House.

Smuggling cases against Haji Mastan

2366. SHRI JAGDISH PRASAD
MATHUR: SHRI HARI
SHANKAR BHABHRA:

IVia the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's active consideration to withdra / various cases presently pendin | against Shri Haji Mastan, allegedly a notorious smuggler; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA); (a) No, Sir.

(b) Does hot arise.

FniHd Case against Shri P. N. Bala-aubramaniaa

2367. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

(a) how many case« of fraud have been instituted against Shri P. N. Balasubramanian the partner-friend of Shri Kanti Desai; and

(b) if so, what progress hag been made in this regard?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): (a) and (b) A case against Shri P. N. Balasubramanian and others wa_g investigated in th_e Special Investigation Cell of the CBI on th_e allegation that, h_e as a representative of M/s Pan Asian Technical Service Pvt. Ltd., New Delhi wa_s a party to a criminal conspiracy in pursuanc_e of which some public servants abused their official position by showing favour to a firm M/s. I.H.I. of Japan and others and thereby caused pecuniary advantage to themselves and others. The allegation cou^l^ not be substantiated during investigation and the case was closed for lack of evidence. Th_e clousure report under section 173 Cr. PC. was filed in th_e Court of Special Judge, Delhi and the Court accepted th_e same and passed order_s for clousure of the case On 9-1-81.

A search was conducted under section 132 of Income-tax Act by Income-tax authorities on 4-6-79 at the residence of Shri P. N. Balasubramanian, and offlc_e of M/s. Pan Asian Technical Service (P) Ltd. (A company connected with him) situated at 186-Goif Links, New Delhi. Th_e authorised officers placed a large number of papers relevant to the en-quiries in an almirah kept in the same premises, scaled it and issued prohibitory order under section 132(3) of Income Tax Act, 1961 in respect of the almirah. Soon thereafter, the search proceedings were stayed by th_e Delhi High Court, which stay wu